

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7857/2022

(Arising out of impugned final judgment and order dated 26-07-2022 in CRMBA No.13762/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 167449/2022 - APPLICATION FOR PERMISSION, IA No.122127/2022 - EXEMPTION FROM FILING O.T., IA No. 164803/2022 - EXEMPTION FROM FILING O.T., IA No. 152757/2022 - EXEMPTION FROM FILING O.T., IA No. 127590/2022 - EXEMPTION FROM FILING O.T., IA No. 122135/2022 - INTERVENTION/IMPLEADMENT, IA No. 187341/2023 - MODIFICATION OF COURT ORDER, IA No. 127589/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 12-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Pankaj Sharma, Adv.
Mr. Ashutosh Kumar Sharma, AOR
Mr. Awdhesh Chaudhary, Adv.
Mr. Kshitij Mudgal, Adv.
Ms. Ayushi Mittal, Adv.
Ms. Jasleen Kaur, Adv.
Ms. Vidhi Thakkar, Adv.
Mr. Kartik Arora, Adv.

For Respondent(s) Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.

Ms. Garima Prashad, Sr. A.A.G.
Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. It seems that no report has been received from the Trial Court after the previous order dated 26.09.2023.
2. The Registry is directed to obtain the report and post the

matter for hearing on 22.04.2024.

3. Interim directions to continue.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)